

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:227  
ANSWERED ON:09.12.2014  
DRUG TRAFFICKING  
Jena Shri Rabindra Kumar

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the number of cases of drug trafficking detected/ registered and narcotics drugs seized during each of the last three years and the current year, State/ UT-wise;
- (b) whether any financial assistance is provided to the States to fight against drug trafficking and for anti- narcotic activities;
- (c) if so, the amount of financial assistance provided during the said period, State/UT-wise;
- (d) whether the Government has banned cultivation of opium; and
- (e) if so, the details thereof including the steps taken to check illegal cultivation of opium including financial assistance provided to the States for the purpose during the said period, State/UT-wise?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (e): A statement is laid on the Table of the House

STATEMENT IN REPLY TO PARTS (a) to (e) OF THE LOK SABHA STARRED QUESTION NO. 227 FOR 09.12.2014

(a): The number of cases of drug trafficking detected/ registered and narcotic drugs seized during each of the last three years and the current year, State/UT-wise is given as Annexure- I.

(b): Yes, Madam. Narcotics Control Bureau (NCB) Ministry of Home Affairs, Government of India is implementing a Scheme, known as "Assistance to States and Union Terri- tories" with an objective to finance the States and the Union Territories so as to strengthen their enforcement capabilities for combating illicit trafficking in Narcotics Drugs and Psychotropic Substances.

Department of Revenue, Ministry of Finance has informed that Section 7A of the Narcotic Drugs & Psychotropic Substances Act, 1985 provides for a "National Fund for Control of Drug Abuse" (NFCDA) which is also applied to meet the expenditure related to various forms of anti- narcotic activity including combating illicit traffic in narcotic drugs, psychotropic substances or controlled substances and controlling the abuse of narcotic drugs and psychotropic substances. This fund is also used to provide assistance to States for such work.

(c): The details of the amount of financial assistance provided during each of the last three (3) years and current year by Narcotics Control Bureau (NCB), Ministry of Home Affairs is enclosed as Annexure – II. The details of funds released by Department of Revenue, Ministry of Finance under the "National Fund for Control of Drug Abuse" is also in Annexure-II.

(d): No Madam. As per Section 8 of Narcotic Drugs and Psychotropic Substances Act, 1985 (NDPS) ,no person shall cultivate opium poppy except for medical and scientific purposes and in the manner and to the extent provided by the said Act or rules or orders made thereunder. Accordingly, licenses are issued to farmers for cultivation and production of opium in notified tracts in the States of Madhya Pradesh, Rajasthan and Uttar Pradesh as per the provisions of general conditions for grant of licenses notified by the Department of Revenue, Ministry of Finance annually. The entire opium produced by the farmers is procured by the Central Bureau of Narcotics and transferred to the Government Opium and Alkaloids Works.

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(e): NCB has informed that the steps taken by them to check illegal cultivation of opium are as under:

(i) Meeting of Nodal officers of identified states is organized to prepare Action plan for next crop year. Thereafter State level composite teams are constituted.

(ii) Subsequently, District level composite teams are constituted.

(iii) Awareness campaigns amongst the cultivators are organized.

(iv) Training of state officials is organized by Narcotics Control Bureau (NCB), Ministry of Finance, Central Bureau of Narcotics (CBN), and ADRIN (Advance Data Processing Research Institute, Department of Space).

(v) Potential places for illicit cultivation are identified by the states and forwarded to ADRIN through Narcotics Control Bureau (NCB).

(vi) Satellite images provided by ADRIN are supplied to States and thereafter verification/destruction of illicit cultivation is carried out.

(vii) Cases are registered against persons found involved in illicit cultivation under Narcotics Drugs & Psychotropic Substances Act, 1985.

Details of funds allotted to the various NCB zones by NCB for destruction of illicit cultivation in the different states during last three years and current year is given as Annexure- III.